CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI Coram:

1. Shri Ashok Basu, Chairman

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2. Shri K.N. Sinha, Member

IA No. 46/2003 in Petition No. 10/2002

In the matter of

Transmission Tariff for Jalandhar-Hamirpur D/C Transmission Line with associated bays in Northern Region for the period from 1.9.2001 to 31.3.2004.

And in the matter of

Power Grid Corporation of India Ltd.

Petitioner

Vs

Rajasthan Rajya Vidyut Prasaran Nigam Ltd & others ...

Respondents

ORDER

Earlier, while disposing of IA No.3/2002, filed by the petitioner, we allowed provisional tariff @ 85% of the tariff claimed by the petitioner keeping in view the fact that the final completion cost etc. were not yet determined. Determination of final tariff can be done only after the petitioner files necessary inputs in respect of cost data, etc. The petitioner has now prayed for extension of time up to 31.10.2003 for filing the cost data based on audited accounts. We have observed that a single IA has been filed in respect of a number of petitions including the present one.

- 2. We have considered the prayer made by the petitioner and allow extension of time up to 31st October 2003 for filing the cost data based on audited accounts with the direction that similar IAs be filed separately in each of the petitions, if advised.
- 3. This disposes of IA No. 46/2003

Sd/-(K.N. SINHA) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 29th August 2003